

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. SMARTRON INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SMARTRON INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/12/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad,
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TG2013PTC091450
5.	Address of the registered office and principal office (if any) of corporate debtor	5TH FLOOR, CORPORATE COURT, PLOT NO. 115/1, 115/29 FINANCIAL DISTRICT, NANAKRAMGUDA HYDERABAD TG 500032
6.	Insolvency commencement date in respect of corporate debtor	09/09/2019 (as per NCLT orders on 9/09/2019 the applicant to pay IRP to start the process, hence the commencement is 26/09/2019)
7.	Estimated date of closure of insolvency resolution process	06/03/2020 (180 days from the date of commencement)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	GANAPATI RAM APPANA IBBI/IPA-002/IP-N00351/2017-18/11001
9.	Address and e-mail of the interim resolution professional, as registered with the Board	# 1-1-711/1, GANDHI NAGAR, HYDERABAD-500080 Ganapati.ram1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	# 301, B-Block, Vishnu Residency, Gandhi Nagar, Hyderabad
11.	Last date for submission of claims	09/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. SMARTRON INDIA PRIVATE LIMITED on 09<sup>th</sup> September 2019

The creditors of M/s. SMARTRON INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : GANAPATI RAM APPANA  
Date and Place : 26/09/2019 & HYDERABAD

*A. Ganapati Ram*  
GANAPATI RAM APPANA  
IBBI/IPA-002/  
IP-N00351/2017-18/11001  
INSOLVENCY PROFESSIONAL